

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No.414
CA/292/ND/2021, CA/267/ND/2021, CA/265/ND/2021,
CA/99/ND/2021, CA/98/ND/2021, CA/97/ND/2021 IN
CP/54/ND/2021

IN THE MATTER OF:

Mrs. Sonia Khosla & Anr.	...	Applicant
Versus		
Montreaux Resorts Pvt Ltd & Or.	...	Respondent

Order under Section 241-242.

Order delivered on 30.09.2022

Coram:

MR. DHARMINDER SINGH
HON'BLE MEMBER (JUDICIAL)

DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	: Mr. Deepak Khosla, Adv.
For Respondent Nos.2 to 4	: Mr. Jay Savla, Sr. Adv. with Mr. Anand M. Mishra, Adv.

ORDER

CA/99/ND/2021

This application has been filed on behalf of the applicant for condonation of delay in filing the present petition. Let notice of the same be issued. Ld. Counsel for respondent Nos.2 to 4 has accepted the notice. So far as the rest of the respondents are concerned, Service be effected through all modes.

On receipt of the notice, the reply be filed within two weeks, failing which, right to file reply may be closed. Rejoinder, if any, be filed within one week thereafter, with advance copy to the other side, failing which, the right to file rejoinder may be closed.

Let the matter be fixed for hearing on CA/99/ND/2021 on **21.10.2021**. Rest of the applications shall be heard along with main petition thereafter.

Let the notice of the same be also issued with respect to IA No. CA/267/ND/2021.

Let matter be fixed for hearing on **21.10.2022**.

Sd/-

DR. BINOD KUMAR SINHA
MEMBER (TECHNICAL)

Amit

Sd/-

DHARMINDER SINGH
MEMBER (JUDICIAL)